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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CA(CAA) No. 134/NCLT/AHM/2017**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: Brilliant Reality Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS)      DESIGNATION      REPRESENTATION      SIGNATURE**


1.

2.

**ORDER**

None present for Applicant.

Order pronounced in open court. Vide separate sheets.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 3rd day of November, 2017.

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**CA(CAA) No.134/NCLT/AHM/2017**

In the matter of :-

Brilliant Reality Private Limited,  
A company registered under the  
Companies Act, 1956  
and having its registered office at  
Brilliant Solitaire, Plot No. 6-A,  
Scheme No. 78, Part II,  
Indore (M.P.) 452010

Applicant  
(Transferor Company 2)

Order delivered on 3<sup>rd</sup> November, 2017

**Coram: Hon'ble Mr. Bikki Raveendra Babu, Member (J)**

**And**

**Hon'ble Ms. Manorama Kumari, Member (J)**

**Appearance:**

Mr. Ravi Kapoor, PCS with Dr. D.K.Jain, PCS for the Applicant.

**ORDER**

(Per: Mr. Bikki Raveendra Babu)

1. By this application under Sections 230-232 of the Companies Act, 2013, the applicant company is seeking dispensation of meetings of equity shareholders and creditors of the applicant company in respect of a composite scheme of amalgamation of Brilliant Retail Private Limited (Transferor Company-1) and Brilliant Reality Private Limited (Transferor Company-2) and Bharti Trades and Agencies Private Limited (Transferor Company-3) and North West Automobiles M.P. Private Limited (Transferor Company-4) and Shri Venkatesh

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Entertainment Private Limited (Transferor Company-5) and Navin Chitra Pictures & Builders Private Limited (Transferor Company-6) and Kulthana Valley Projects Private Limited (Transferor Company-7) and Solitaire Club Private Limited (Transferor Company-8) and Vaishnavi Insurance Consultants Private Limited (Transferor Company-9) and Brilliant Technology and Constructions Private Limited (Transferor Company-10) with Brilliant Estates Limited (Transferee Company) and their respective shareholders and creditors ("Scheme" for short).

2. The Applicant is a Private Limited company. Issued, subscribed and paid up equity share capital of the applicant company is Rs.34,42,000/-.

3. The Board of Directors of the applicant company has approved the Scheme in the meeting of the Board held on 24<sup>th</sup> August, 2017. A copy of the resolution of the Board of Directors of the applicant company is produced at Annexure A-5.

4. According to the Applicant Transferor Company in order to consolidate and effectively manage the Applicant Transferor Company and the Transferee Company in a single entity which will provide several benefits including greater integration and financial strength and flexibility for the combined entity, strengthen the financial position of the combined entity,

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additional thrust to the combined entity, better financial, business and operational prospects, etc., the management of the Applicant Transferor Company has proposed the amalgamation with the Transferee Company and thereby consolidating the commercial activities of the companies.

5. The Registered Office of the Applicant Transferor Company is situated in Indore in the State of Madhya Pradesh and, hence, this Tribunal has the territorial jurisdiction to entertain the present application.

6. The applicant has stated that accounting treatment specified in the Scheme in conformity with the Accounting Standards prescribed in the Companies Act, 2013 and a certificate dated 28<sup>th</sup> August, 2017, issued by the statutory auditors of the applicant company is produced at Annexure A-7.

7. It is stated in the application that no investigation has been instituted or is pending in relation to the Applicant Transferor Company under Chapter XIV of the Companies Act, 2013 or under the corresponding provisions of Sections 235 to 251 of the Companies Act, 1956.

8. It is also stated that no winding up proceedings have been filed or are pending against the Applicant Transferor Company

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under the Companies Act, 2013 or the corresponding provisions of the Companies Act, 1956.

9. It is also stated in the Application that there will not be any implications which adversely affect the Competition in the Industry and hence, the Applicant Transferor Company need not comply with any of the provisions of the Competition Act, 2002. Therefore, no notice of meetings to the Competition Commission of India is required.

10. It is stated in the application that the applicant transferor company has eight Equity Shareholders and all of them have given their consent, in writing, approving the Scheme of Amalgamation by waiving their right to convene the meeting of equity shareholders. Affidavits of the shareholders are enclosed at Exhibit-A-2. Reliance is placed on certificate of Mr. Rajesh Jain, Chartered Accountants, dated 16<sup>th</sup> September, 2017 at Exhibit-A-2, which certifies that the applicant transferor company has eight Equity Shareholders and that they have given consent affidavits approving the Scheme of Amalgamation.

11. In view of the consent affidavits of all the Equity Shareholders, meeting of Equity Shareholders of the applicant company, for the purpose of considering and if thought fit, approving without or without modification(s) the Scheme, is dispensed with.




12. The applicant has stated that there are no Secured or Unsecured Creditors of the Applicant Company. The applicant has produced certificate of Chartered Accountant certifying that there are no Secured and Unsecured Creditors of the Applicant. In this view of the matter, this Tribunal is of the view that there is no need to hold meeting of either Secured Creditors or Unsecured Creditors of the applicant company for the purpose of considering and, if thought fit, approving with or without modification(s) the Scheme.

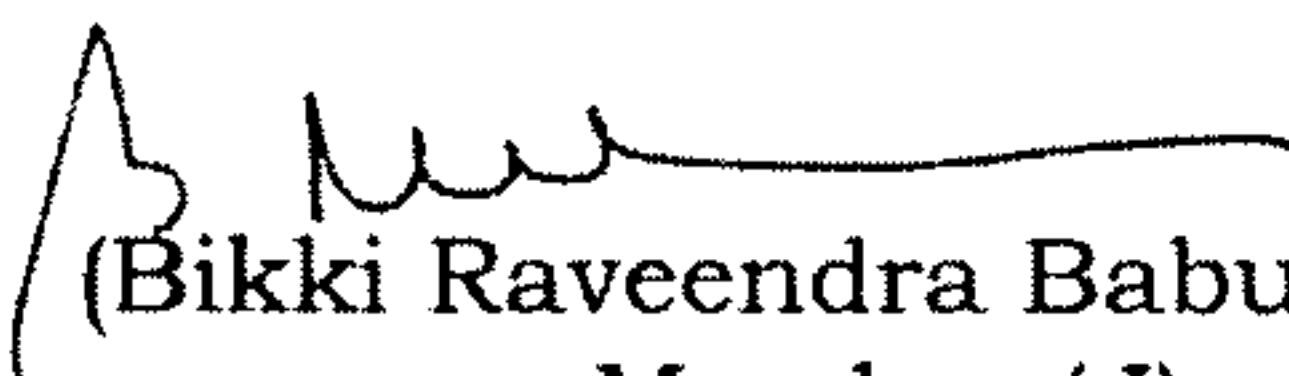
13. In compliance of Sub-section (5) of Section 230 of the Act and Rule 8 of the Companies (CAA) Rules, 2016, the Applicant Transferor Company shall send a Notice of Meeting under sub-section (3) of Section 230 read with Rule 6 of the Rules in Form No. CAA. 3 along with a copy of the Scheme of Amalgamation, the Explanatory Statement and the disclosures mentioned under Rule 6 to (1) the Central Government through the Regional Director, North Western Region, (2) the Registrar of Companies concerned (3) the Income-Tax Authorities and (4) the Official Liquidator stating that representations, if any, to be made by them shall be made within a period of 30 days from the date of receipt of such notice, failing which it shall be presumed that they have no objection to make on the proposed Scheme. The aforesaid authorities, who desire to make any representation under sub-section (5) of Section 230 shall send the same to this



Tribunal within a period of 30 (thirty) days from the date of receipt of such notice, failing which it will be deemed that they have no representation to make on the proposed Scheme of Amalgamation.

14. This Company Application is disposed of accordingly.

  
(Ms. Manorama Kumari)  
Member (J)

  
(Bikki Raveendra Babu)  
Member (J)

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